

hon. Member to speak? Shri Mukul and other hon. Members can speak tomorrow.

**SHRI MUKUL BALKRISHNA WASNIK** (Buldana): These was an understanding between Shri Paswan any myself that. I will allow him to speak first and then he will allow me to speak. If he is going to speak alone, then I am not going to abide by the understanding. (*Interruptions*)

**SHRI E. AHMED** (Manjeri): Please give a chance to Shri Ram Vilas Pawan as well as Shri Mukulbalkrishna Wasnik and all of us. (*Interruptions*).

**MR. DEPUTY SPEAKER:** All right, let us come to an understanding.

Two or three Members can speak for two minutes each. (*Interruptions*)

**SHRI P.C. THOMAS** (Muvattupuzha): Sir, 21 girls were assaulted very brutally...

**MR. DEPUTY SPEAKER:** Mr. Thomas, we can run the House with proper understanding only. If we are to allow like this, then everybody has got his own problem of his own constituency and also pertaining to the whole country. So, let us now go to the subject. With the consent of this House, shall I allow Shri Ram Vilas Paswan, Shri Mukul Wasnik and Shastriji?

**SHRI P.C. THOMAS:** If Mr. Paswan is making a submission, I request him to make my submission also because it is very important; it is concerning women... (*Interruptions*).

**MR. DEPUTY SPEAKER:** I have given a ruling. My ruling may wound the feelings of some of our friends. I have a little deviated with your consent and it should not be taken as a precedent.

12.15 hrs.

**RE. CASTEISM IN JAWAHARALAL  
NEHRU UNIVERSITY DELHI AND  
ATROCITIES ON HARIJANS IN THE  
COUNTRY**

[*Translation*]

**SHRI RAM VILAS PASWAN** (Rosera): Mr. Deputy speaker, Sir, you can very well understand how serious is the problem that I am mentioning. Hon. Members from all parties, whether they belong to the Congress or the Opposition want to take up this matter. But I am sorry to say that the chair is permitting every matter in the House except the ones which relate to the scheduled Castes and Scheduled Tribes and the poor. members from the National Front, left Front and Congress (I) have given notices and such an important matter is being ignored. I wonder how the House will function. I warn you that if such attitude of the chair continues and such important issues are intentionally side-tracked, we would be compelled to advance to the well of the House like other hon. Members do. We are not raising the issue of our employment. I thank you for understanding the sentiments of the House.

**SHRI RAJNATH SONKAR SHASTRI** (Saidpur): I am grateful to you. (*Interruptions*)

**SHRI RAM VILAS PASWAN:** It is not the problem of a particular State or any single place. Had the leader of the House, Shri Arjun Singh stayed here for some time more, I would have discussed this problem in his presence. In that case, it would have been more meaningful because the matter concerns his Ministry. Alas he has left.

Mr. Deputy Speaker, Sir Delhi is the capital of India. On 16th November, a member belonging to the Scheduled Caste was not allowed to take meals in Jawaharlal Nehru

University and he was removed from the dining table by saying that he belongs to the scheduled caste. I thank the Students Union of the Jawaharlal Nehru University for taking up this matter and organising a *gherao*. After the *gherao*, when the mess Manager... \*... warden, Professor were contacted, they said that *bhanggi* and *Chamar* have no right to take food in the company of others. An F.I.R. was lodged in the Police station against the same.

[English]

MR. DEPUTY SPEAKER: You do not use these names, tell the designations.

SHRI RAM VILAS PASWAN: This is what he said- *bhanggi* and *chamar*.

[Translation]

Mr. Deputy Speaker, Sir, when an F.I.R. was lodged by the students, Delhi administration ought to have made arrests under the Untouchability Act and civil rights Protection Act on the basis of the F.I.R. But the Warden has not been arrested till today. With the result that an agitation is going on there, an innocent people are being implicated in rioting. Charges of attempt to murder are being registered against them, with the result that there is disturbance in the University.

Mr. Deputy speaker, Sir, I do not know whether there is any Minister present who is answerable. Please direct the Government to make a statement in this regard.

Mr. Deputy Speaker, Sir, the second case is related to your State, Karnataka. You know that Mysore is a place in that State. Sargur is a place adjacent to Mysore. I had been to that place on 20th November. On 11th November, limbs and neck of 6 people belonging to the Scheduled Castes were amputated and thrown into a nullah. I had raised this matter in Parliament on 22nd November. Everything was mentioned in Sansad Sameeksha, but I am sorry to point

out that such a big issue was not considered fit even for inclusion in Sansad Sameeksha, what to speak of the news. I would like to know the intentions of the Government. Do they want to settle issues through violence?

[English]

I will find out the facts. What are the facts? Where is the Government? Why is it that the Government is not coming out with the facts?

[Translation]

If such detestable incidents are committed against the people belonging to the scheduled castes and such a discrimination is meted out in a University in Delhi, and if we are not allowed to express our views here what is the fun of our coming to the Parliament? Do we come here just for clearing purposes? I shall be thankful to you, if you could consider my request to issue a directive to the Government in this connection and inform the House of the action taken in the matter.

SHRI RAJNATH SONKAR SHASTRI: Mr. Deputy Speaker, Sir, as Shri Ram Vilasji said that despite the Government's claims to the contrary, atrocities are committed on Harijans. They are being killed and subjected to exploitation. Sir, there are so many incidents just as the incident of Karnataka, the incident of J.N.U. In this connection, I would like to mention one incident more. One day in Varanasi, a Harijan named Beepat Ram went to lodge a complaint with the S.S.P that the In-Charge of the Police station is committing atrocities on Harijans. The SSP immediately directed the S.H.O to give an explanation. subsequently the S.H.O. went to the residence of Shri Beepat Ram on 2nd November at 2.00 a.m. He was dragged to the Police station bare bodied and he was beaten there. While on his way, Beepat Ram said that he was a Harijan leader. Thereupon, the Sub-Inspector of Police says that he makes the Harijan leaders of the country to sip urine. The incident that took place on 2nd November at 4.30 a. m. is the incident of

[Sh. Rajnath Sonkar Shastri]

Beepat Ram, who is a resident of Varanasi. He was beaten up by a Sub-Inspector of Police named Daya Ram and five other police-men. When Beepat Ram felt thirsty and cried for water the sub-Inspector of Police Daya Ram Bhaskar offered him urine to drink. When this news reached SSP and D.M. Varanasi, they summoned him. In spite of that Deepat Ram was beaten again after taking off his cloth in the Police station. On being Medically examined, it was found that his limbs were broken. Beepat Ram is still lying in the hospital. sub Inspector of Police told him on his face that we make the Harijans to sip urine and you were given urine to sip and your big leaders will also be offered urine to drink. The S.I. of police further said that he would make all people from Varanasi to New Delhi who are advocating for Harijans to sip urine. Sir, that officer has not been suspended till date. He should be arrested.

This morning, I sent to the hon. Speaker a notice for Calling Attention. A notice under Rule 184 and an Adjournment Notice was also given. But it is a matter of distress that inspite of all these notices nothing has been done. The matters concerning Harijans are not highlighted by the Government machinery, like Doordarshan and radio. It is always suppressed and never broad-cast over the media. There is not a single responsible Minister present in the House. I request you, Sir, to issue a direction on behalf of all the Members. The leader of the House has left. He was aware that Ram Vilas Paswan and Sonkar Shastri will raise the problem of Harijans today. He talked to the hon. Speaker and left the House. Sir, I thank you for listening to me. I request you to direct the Government to make a special statement on the atrocities committed on Harijans.

13.00 hrs

SHRI MUKUL BALKRISHNA WASNIK (Buldana): Mr. deputy speaker. Sir, I thank you from the core of my heart for allowing me to speak on this subject. The President of the

students Union, Mohammed Tarveer has submitted a memorandum to me. It is a sad incident that Shri Salan was not allowed to have his meals in the Brahmaputra hostel on the plea that he was a *bhangi*. Such an incident is very tragic in a university which is the best among all the Universities of India.

[English]

MR. DEPUTY-SPEAKER: Just a minute. This cannot be exceeded to more than one O'clock.

SHRI MUKUL BALKRISHNA WASNIK: Just one minute, Sir.

[Translation]

The mess Manager of that Hostel called that employee as "*bhang*". The warden and the Vice-Chancellor provided all the protection to that mess Manager. When the students launched an agitation against the mess Manager, the Police lathi-charged the students and many students were injured in the lathi-charge. I demand that the Government should dismiss the Vice-Chancellor immediately. If he is not dismissed at once, not only the students (male and female both) will launch an agitation against the V.C. of the University but the students of Delhi University and Jamia Millia will also join the agitation. I urge the government to consider it seriously... (Interruptions)

[English]

MR. DEPUTY-SPEAKER: let us know our limitations also.

(Interruptions)

MR. DEPUTY-SPEAKER: I felt the matter is very much agitating in the minds of Members. I think this is a matter of serious concern in our society. It should not be continued in the society. Therefore, I just deviated. Now it is One O'clock. On hearing the advice of some of the seniarmost persons in the House I felt it is necessary that I should deviate a little bit. So, I will ask

Shrimati Malini Bhattacharya and Dhananjaya to speak on this.

*(Interruptions)*

MR. DEPUTY-SPEAKER: Now the question is, every political Party has felt that injustice is done, they shall have to ventilate their grievances. Therefore, Shrimati Malini Bhattacharya should speak now and then Shri Dhananjaya Kumar will follow.

*(Interruptions)*

MR. DEPUTY-SPEAKER: Shri Paswan has already spoken from your party on this. Shrimati Malini Bhattacharya will speak now.

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Sir, what has happened at Jawaharlal Nehru University is not a single incident. Such another incident happened about a couple of years back when another Karmachari whose name was Lakshman Singh, just because he belonged to the so-called low caste, was forced to take out a decomposed body from the toilet of the Library and as a consequence, he lost his mental balance out of a sense of insult and subsequently committed suicide. What we want to point out, Sir, is that the poison of casteism which has spread all over our social fabric, is reflected even in the body of a prime institution, an elite institution like the Jawaharlal Nehru University and there is collusion of the administration in this. This is the strangest thing that we found. Sir, in this connection I would say that such an incident happens every where, whether it happens in Sargur, whether it happens in Chundur, or whether it happens in the form of sexual assault on tribal women in Tripura, we would like to know from the Government, in view of the Chief Ministers' Conference that had taken place, what are the recommendations of the chief Ministers' conference and whether those recommendations will be laid before the Parliament and before the Public at large.

SHRI V. DHANANJAYA KUMAR

(Mangalore): Mr. Deputy Speaker, Sir, in the Jawaharlal Nehru University, the *Safai Karmachari* Shri Sulhan was permitted to take food; he was supposed to take food in the Mess. But on that particular day, the 16th of this month, he was denied the opportunity of taking food calling him a *bhngi*. As has been stated here, the casteist practice is being followed in this University with the active support of the Warden and the Vice Chancellor. There are a number of allegations against the administration. The Vice Chancellor himself has indulged in corrupt practices. When Shri Sulhan had made a complaint to the Warden, he abused him with filthy language. Then he had to go to the Vice Chancellor and when even the Vice Chancellor had joined hands with the warden, ultimately Shri Sulhan had to fall unconscious on account of the ill-treatment meted out by the administration. Now, the students of the University have taken up this issue. The students had peaceful agitations and they had submitted a memorandum to the Vice Chancellor. But unfortunately, the Vice Chancellor called the police and the police started ill-treating the students. Now the examinations are going on and the students are being threatened that the Vice Chancellor and the administration of the University will spoil their career. This is very important. Shri Sulhan made a complaint to the police and an FIR has been registered in Vasant Vihar Police Station. The FIR no. is 373/91. The police are suppressing the matter and they are not enquiring into this complaint. So, the students are demanding that a CBI enquiry should be instituted and immediately the Warden and the Vice Chancellor should be suspended. We fully support the demands of the students; otherwise not only the students of the Jawaharlal Nehru University but the entire student community of Delhi are likely to start agitation.

MR. DEPUTY SPEAKER: You need not describe it very elaborately. The Government is very much impressed about your demand.

*(Interruptions)*

[Translation]

SHRI ROSHAN LAL (Khurja): I speak very little. One minute would be enough for me.

[English]

MR. DEPUTY SPEAKER: I can understand that it wounds the feeling of everybody. There is no difference of opinion. My point is that this is not a general discussion. After all, in this hour we shall have to bring to the notice of the Government such extraordinary instances which harm the peace in the society. So, you have brought the matter to the notice of the Government and it is up to the Government to take note of it. This purpose is sufficiently done by the previous speakers.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, in the last Session we had a discussion on the atrocities on Scheduled Castes and Women, but even now these are continuing. Recently, in Karnataka people have been killed and thrown into the canal. In the Jawaharlal Nehru University, the Scheduled Caste employee was denied meals and the students are agitating now. The University stands in the name of Pandit Jawaharlal Nehru and if these things go on there, it only indicates the callousness of the Government and the administration towards these things. The government is inactive and that is why these things are taking place everyday. On various occasions the Government had said that specific measures will be taken to protect them. So, we would like to know as to what specific measures are being taken and what action the Government has taken especially in the case of Jawaharlal Nehru University where students are agitating for a long time. These are the things that agitate the whole country. We think, the Government should come out with a statement and it should be discussed in this House so that the guidelines can be formed. It is unfortunate, no Minister is taking note of it. We want a reply on this issue. Will the Government apprise this House about the three incidents that have been reported here.

We demand from the government that it should come out with a statement stating what has happened and what steps have been taken.

SHRI KODIKKUNIL SURESH (Adoor): Sir, this is a very serious matter. I do not go into the details. But the Government should make a statement in this matter as to what action has been taken about the harassment of scheduled caste students in the Jawaharlal Nehru University.

[Translation]

SHRI RAM NIHOR RAI (Robertegani): Hon. Deputy Speaker, Sir, I want to state with regret that ever since the Lok Sabha election only Scheduled Caste and Scheduled Tribes people are being subjected to injustices and rape. It is the same story in Unnao, Hardoi lakhimpur Kheri and Jhansi, In More Tehsil some Scheduled Caste women have got education. One of them shanti Devi, was headmistress in a school. The upper caste people misbehaved with her and ousted her from there. No arrest has been made so far. Life of that lady is in danger even today. I would like to say that no one from upper caste has been taken into custody and such a heinous crime is being committed in a school in the country of Jawahar Lal Nehru. These people are being thrown out and nicknamed as Harijans and Chamars. This is due to the fact that our reservation quota is not fulfilled and it is given to the power upper caste people who in turn call us with the surnames like Bhangi, pasi, Chamar and Khatik in a derogatory manner. Therefore, I would like to say that this issue related to Shanti devi is a serious issue. You should direct the Government to arrest all these upper caste people indulging in atrocities.

SHRI ROSHAN LAL: Mr. Deputy Speaker, Sir, our leader Shri paswan ji has made a statement and reported about every case of atrocity on the people of Scheduled Castes and scheduled Tribes. But the Government is not ready to make a statement

whether it is Tsundur incident or some other.

Mr. Deputy Speaker, Sir, I would like to draw your attention towards an incident of Uncha village of Uttar Pradesh. The statue of Baba Sahib Ambedkar has been removed from there. I had written to collector about it. At that time, some people also attacked that place. I have been there for last three days. I also requested the S.P. and collector to dismiss the guilty S.I. This village is the habitat of 100 families of Jatavas. All these have started fleeing from there out of fear. The situation is such that since the election 2 or 3 Pradhans have been killed. But since this place falls in Khurja constituency where people had voted for Janata Dal, no F.I.R. has been lodged in the Connection. There is one village Khatara is in Secundarabad assembly segment. There Jatavas are being stopped on roads. And the collector is informed that all these people were just making propaganda... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Shri Roshan Lalji, this is a matter pertaining to Jawaharlal Nehru University.

[*Translation*]

SHRI ROSHAN LAL : The authorities there have been requested to arrest such persons and take action against them I had written a letter to Irrigation ministry on 15th but there. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Hon. Members should also realise the difficulties of the Presiding Officers. We have to function within the rules and regulations.

[*Translation*]

SHRI ROSHAN LAL: Thousands of people will die there. Mr. Deputy Speaker, Sir, you must pay attention to such incidents. I would like to inform you that there is a limit to atrocities on poor people and when that

limit is crossed, the consequence would be very bad.... (*Interruptions*)...

MR. DEPUTY SPEAKER: Shri Roshan Lal ji, you should listen to me.

SHRI ROSHAN LAL: Therefore, I would like to say that this problem should be taken seriously and solved.

(*Interruptions*)

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): I want to say something about the acts against the spirit of Constitution.

(*Interruptions*)

MR. DEPUTY SPEAKER: I have given chance to every one. Please be seated.

SHRI TEJ NARAYAN SINGH (Buxar): I should also be given time. My party has been allotted lesser time (*Interruptions*)

SHRI SUKDEO PASWAN (Araria): Mr. Deputy Speaker, Sir, it is a serious issue related to J.N.U. Such things are happening all over the country. Harijans and Adivasis are being killed in Karnataka, Andhra Pradesh and Madhya Pradesh and everywhere else. Unless, the Government thinks over it seriously and takes a solid decision, the situation will not improve. In this incident of J.N.U all the guilty persons should be arrested. Unless stern action is taken against V.C. such incident will go on occurring all over the country. I want to request the Government to arrest the V.C. immediately (*Interruptions*)...

SHRI RABI RAY (Kendrapara): I would like to thank you for allotting time for discussion regarding J.N.U. over which entire house was agitated as you have done so exercising your special powers.

Mr. Deputy speaker, Sir, I have seen that during the last 20-25 months the incidents of atrocities on 'Dalits' have been rising. To some extent the increase is such incidents may be due to rising conscious-



[Sh. Rabi Ray]

ness among the Dalits. I would like to say to hon. Minister Mr. Kurien who is the only Minister present in the House... (Interruptions)... Yes, Kumari Girija Vyas is also present... That the Government is lacking in sensitivity in this regard. You can see it for yourself. I am not referring to the incident in Maharashtra or Mysore. I am referring to the incident of J.N.U., right here in Delhi. The Government spends largest amount of money on J.N.U. and even then when such incidents occur there, no action is taken under the provisions of Untouchability Act. Therefore, I would like to know as to why the Government is not sensitive to such incidents. Shri Ram Vilasji has already mentioned it. It calls for a *suo motu* statement. We have done this, since it is not under a State Government. It is the special responsibility of Central Government. In order to save the time of the Parliament in future, I would like to say that this responsibility should be divided amongst welfare, personnel and Home departments. The Government has a constitutional obligation towards the 'Delits' of the country. The Government is not fulfilling this obligation. I would like to request Mr. Kurien that instead of following the beaten path he should do introspective on before giving an answer. If such atrocities go on, how shall we progress? Under such circumstances, it becomes an obligation of the Central Government. It should have sensitivity and assure all the concerned people of the House. In order to maintain the confidence and promote the sensitivity, I appeal for consensus.

[English]

MR. DEPUTY-SPEAKER: Thank you very much. Prof. Kurien, would you like to say anything?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (Prof. P.J. Kurien): Sir, I would like to make it clear that there is no lack of sensitivity on the part of the Government with regard to this issue atrocities on Harijans and other weaker sections

wherever it is taking place. The Government will take very serious note of such actions. I thank the hon. Members for raising this issue. The hon. Member Shri Rabi Ray has said that over the last two years a number of atrocities have been taking place in this country. But I can assure the Members that the feelings of the members will be conveyed to the Home Ministry and I can assure that adequate and necessary action will be taken against the culprits. Also, with regard to the JNU incident, I would like to say that if the Vice-Chancellor or any other officer has shown any violation of the law or has done any kind of action which is a discrimination against Harijans or other weaker sections, certainly law will take its own course. I will certainly convey your feelings to the Minister concerned for appropriate action. (Interruptions)

SHRI CHANDRA JEET YADAV (Azamgarh): I would like to tell one thing. The Jawaharlal Nehru University is a Centrally administered University. It is a Central University and it is located in Delhi itself. Already, FIR has been lodged against those people, the Warden, who prohibited that Scheduled Caste student saying that he would not be allowed to take food in the Mess. It is not enough if the Minister brings it to the notice of the Home Minister. I would request you that the Home Minister must make a statement by this evening because the Jawaharlal Nehru University is located in Delhi. The Government must send a message of urgency. It should also send the message that the Government of India is quite vigilant and capable of taking action. A special meeting of the Chief Ministers was held to consider this issue. I would also like to suggest to the hon. Minister that in the light of these atrocities being continued to be committed, let the Central Government have a special monitoring cell. As Shri Rabi Ray has suggested, it is not that always we should raise this issue and they will sort it out. But after taking action, they must report the matter to the House and those culprits should be punished. Whether action has been taken or not. This should be reported to the House. This is what I want to bring to your

notice. It must be reported to the House that the culprits have been punished.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, I had raised this issue here on the 22nd and a direction was given by the Chair that it would direct the Government to find out the facts. I had raised the incident that took place in Karnataka in which six persons were killed. This incident happened on the 11th and the incident of Delhi took place on the 15th and today it is 27th. We are sitting in Parliament. I would like to submit that we repeatedly raise the issues in the House but the Government pays no attention to them. The issues are so grave, as six persons were murdered and food is not being provided to the students in J.N.U and the Government is keeping mum. Is it not a matter of shame for the Government? Can Shri Kurien assure the House that Government will make a statement on this issue?

[English]

It is your joint responsibility. You are on the side of the Government. Can you assure the House that Government will make a statement on this issue.

(Interruptions)

SHRI CHANDRA JEET YADAV(Azamgarh): we demand a statement on this issue. (Interruptions)

SHRI RAM VILAS PASWAN: We are not pressing it for today. But I would like to know whether the Government will assure us on this. the parliamentary Affairs Minister should be here; the Leader of the House should be here. Any Minister who can assure the House should be here. But only two Ministers are sitting here-one is Prof. Kurien and the other one is Shrimati Vyas. (Interruptions)

SHRI P.C. THOMAS (Muvattupuzha): they are capable enough.

SHRI RAM VILAS PASWAN: If you are capable, can you assure the House that the Home Minister will make a statement. (Interruptions)

PROF. P.J. KURIEN: I would like to humbly submit that the Leader of the House and other Ministers were here till the Zero Hour was over. But in your wisdom, you kindly allowed this issue to be raised after the papers were laid. Therefore, the Home Minister of any other Minister could not foresee that you were going to allow it after the regular business started. After the regular business started, the Leader of the House and other Minister left the House. However, I welcome the suggestions made by the hon. Members requesting for a statement to be made by the hon. Home Minister. It will be conveyed to the Home Minister and I will request him to make a statement as early as possible.

MR. DEPUTY-SPEAKER: Now Shri Arunachalam to make a statement.

13.28 hrs

#### STATEMENT BY MINISTER

Correcting Reply to S. No. 6 dated 20th November, 1991. *Re Allotment of Plots in Rohini*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM):

In the statement referred to in reply to part (c) of the Lok Sabha Starred Question No. 6 regarding allotment of plots in Rohini replied on 20.11.91, rates mentioned in respect of LIG category of plot of 32 sq.m. and 48 sq.m. for 1989 (V Draw) the figures:

"273 may be read as: "330